

[Shri Hajarnavis]

- (ii) (a) Annual Report of the Indian Refineries Limited, New Delhi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (b) Review by the Government on the working of the above Company. [Placed in Library, see No. LT-738/63].

1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956;

- (b) Review by the Government on the working of the above Company. [Placed in Library, see No. 741/63].

#### REGISTRATION OF NEWSPAPERS (CENTRAL) AMENDMENT RULES

**The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath):** On behalf of Dr. B. Gopala Reddi, I beg to lay on the Table a copy of the Registration of Newspapers (Central) Amendment Rules, 1963, published in Notification No. GSR. 85 dated the 12th January, 1963, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867. [Placed in Library, see No. LT-739/63].

#### IRON AND STEEL (CONTROL) AMENDMENT ORDER ANNUAL REPORT OF HEAVY ELECTRICALS (INDIA) LTD., AND REVIEW BY GOVERNMENT ON WORKING THEREOF

**The Minister of Steel and Heavy Industries (Shri C. Subramaniam):** I beg to lay on the Table—

- (i) **The Iron and Steel (Control) Amendment Order, 1963** published in Notification No. SO. 82 dated the 12th January, 1963 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-740/63].
- (ii) (a) Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year

#### NOTIFICATIONS UNDER RUBBER ACT, AND ESSENTIAL COMMODITIES ACT AND CERTIFIED ACCOUNTS OF COIR BOARD AND AUDIT REPORT THEREON

**The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):** I beg to lay on the Table—

- (i) a copy each of the following Rules under sub-section (3) of section 25 of the Rubber Act, 1947:—
- (a) **The Rubber (Third Amendment) Rules, 1962** published in Notification No. GSR. 1666 dated the 8th December, 1962;
- (b) **The Rubber (Fourth amendment) Rules, 1962**, published in Notification No. GSR. 1745, dated the 22nd December, 1962;
- (c) **The Rubber Board Service (Recruitment) Amendment Rules, 1963** published in Notification No. SO 19 dated the 5th January, 1963;
- (d) **The Rubber Board Service (Classification, Control and Appeal) Amendment Rules, 1963** published in Notification No. SO. 20, dated the 5th January, 1963. [Placed in Library, see No. LT-742/63].